

Consolidated list of Financial Creditors in case of Consolidated Corporate Insolvency Resolution Process of 13 Videocon Companies*

Annexure- 3

List of Secured financial creditors (other than financial creditors belonging to any class of creditors)

S.No.	Name of Creditors	Details of Claim Received (In INR)		Details of claim admitted (In INR)										
		Date of receipt	Amount Claimed	Amount of Claim admitted	Nature of claim	Amount covered by Guarantee	Amount covered by Security Interest	Whether related party	% voting share in CoC	Amount of contingent claim	Amount of any mutual dues that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks if any
1	State Bank of India*	21-Jun-2018	114,871,000,000.00	111,275,253,745.51		58,068,300,000.00	53,206,953,745.51	No	18.14%	-	-	3,595,746,254.49		Refer Note 3
2	IDBI Bank*	21-Jun-2018	99,216,460,693.91	99,025,807,439.61		53,100,621,804.80	45,925,185,634.81		16.15%					
								No		-	-	190,653,254.30	Refer Note 3	
3	Union Bank of India+Corporation Bank+Andhra Bank	20-Jun-2018	56,142,382,851.21	55,797,486,834.33		18,183,978,796.02	37,613,508,038.31		9.10%	-	-	344,896,016.88		Refer Note 3 and 4
4	Central Bank of India*	7-Aug-2018	52,782,481,354.96	51,862,840,388.46		16,220,572,221.00	35,642,268,167.46	No	8.46%	-	-	919,640,966.50		Refer Note 3 and 4
5	Bank of Baroda+Vijaya+Dena Bank	25-Jun-2018	43,128,330,017.78	42,168,645,843.50		6,088,791,237.20	36,079,854,606.30	NO	6.88%			959,684,174.28		Refer Note 3 and 4
6	ICICI Bank*	21-Jun-2018	33,808,469,173.79	33,720,218,398.22		18,389,500,000.00	15,330,718,398.22	No	5.50%	-	-	88,250,775.57		Refer Note 3
7	Punjab National Bank + Oriental Bank of Commerce + United Bank	20-Jun-2018 and 21-Jun-2018	31,145,445,673.85	30,853,532,186.87		5,810,595,732.00	25,042,936,454.87		5.03%			291,913,486.98		Refer Note 3 and 4
8	Indian Bank + Allahabad Bank	20-Jun-2018 and 14-Sep-2018	31,042,156,700.50	30,436,595,701.28		9,695,553,183.08	20,741,042,518.20		4.96%			605,560,999.22		Refer Note 3
9	Bank of India*	20-Jun-2018	23,229,378,487.11	22,476,702,078.14		17,095,407,824.66	5,381,294,253.48	No	3.66%	-	-	752,676,408.97		Refer Note 4
10	Canara Bank + Syndicate Bank	21-Jun-2018	37,572,207,734.02	36,573,603,856.34		13,113,284,276.94	23,460,319,579.40	No	5.96%			998,603,877.68		Refer Note 3 and 4
11	Indian Overseas Bank*	21-Jun-2018	18,395,426,106.27	18,297,948,276.83		5,536,783,504.82	12,761,164,772.01	No	2.98%	-	-	97,477,829.44		Refer Note 3 and 4
12	LIC of India	25-Jun-2018	14,545,128,336.00	14,545,128,336.00		-	14,545,128,336.00	No	2.37%	-	-	-		
13	Bank of Maharashtra*	25-Jun-2018	12,168,867,009.36	12,074,039,073.82		5,502,100,000.00	6,571,939,073.82	No	1.97%	-	-	94,827,935.54		Refer Note 3 and 4
14	UCO Bank	20-Jun-2018	11,090,200,000.00	10,963,671,102.74		-	10,963,671,102.74	No	1.79%	-	-	126,528,897.26		Refer Note 3
15	IFCI	21-Jun-2018	6,374,210,738.24	6,346,197,748.95		1,421,265,909.24	4,924,931,839.71	No	1.03%	-	-	28,012,989.29		Refer Note 3
16	Asset Management Company SPA (AMCO)**	21-Dec-2018	3,093,109,218.00	3,093,109,218.00		-	3,093,109,218.00	No	0.50%	-	-	-		
17	Yes Bank (Note 2)	20-Sep-2018	1,444,426,168.48				-							Refer Note 2 as mentioned below. Basis mail received from Yes Bank on Jan 15,2024, their claim amount was duly repaid by the borrower i.e VRIL and therefore, as per their "No due certificate" issued to VRIL, there are no dues outstanding as on date and they have no objection in satisfaction of claim. Therefore, Yes Bank will not be considered as creditor of Consolidated CIRP of 13 Videocon Group Companies and their admitted amount of ~ INR 143 Crore has been reduced from total admitted amount. Accordingly, their amount is reflected under the column-
18	Federal Bank	21-Jun-2018	1,036,462,282.20	1,036,462,282.20		-	1,036,462,282.20	No	0.17%	-	-	1,444,426,168.48		Amount of claims not admitted
19	Axis Bank	18-Sep-2018	239,652,347.34	239,652,347.34		-	239,652,347.34	No	0.04%	-	-	-		
20	SIDBI	26-Jun-2018	327,399,351.00	327,399,351.00			327,399,351.00	No	0.05%	-	-	-		
21	J & K Bank	26-Jun-2018	928,628,705.64	926,628,703.64		729,596,955.69	197,031,747.95	No	0.15%	-	-	2,000,002.00		
22	Latur Urban Co-operative Bank	21-Jun-2018	3,326,724.00	3,326,724.00		-	3,326,724.00	No	0.0005%	-	-	-		
Total			592,585,149,673.66	582,044,249,636.78		228,956,351,445.45	353,087,898,191.32					10,540,900,036.89		

Notes:

1 The above calculation is based on the amount of claims received as on Nov 17, 2020 and admitted as on July 24, 2026 . The claim verification is done by Erstwhile RP and will be relying on them.

* Financial creditors whose claim are partly secured and partly unsecured have been categorised as Secured Creditors

** Banco BPM S.P.A. ("BANCO") has assigned and transferred its entire admitted debt of INR 3,09,31,09,218 (Indian Rupees Three Hundred Nine Crores Thirty One Lakhs Nine Thousand Two Hundred Eighteen) in Applicomp India Limited to AMCO - Asset Management Company S.P.A. ("AMCO"), vide agreement dated 11 December 2020. Latest correspondence received from BANCO sharing a copy of the Assignment Agreement as signed by BANCO has been received on June 14,2022. Affidavit was filed by RP in the month of June 2022 to take on record the transfer of debt from Banco BPM to AMCO in the CIRP of Corporate Debtor

Amount claimed by Yes Bank was solely on account of the corporate guarantee issued by VIL to secure the facilities availed by Videocon Realty & Infrastructure Limited ("VRIL"), which facilities availed by VRIL were further secured by mortgage created by VIL over its Raheja Atlantis Co-Op Housing Soc. Limited – Flat No. B-2001/ 2002 ("Raheja Property"). YBL's claim as submitted in Form C was admitted as secured financial claim in CIRP of CDs to the extent of ~INR 143 Crore. Further, basis mail received from Yes Bank on Jan 15,2024, their claim amount was duly repaid by the borrower i.e VRIL and therefore, as per their No due certificate issued to VRIL, there are no dues outstanding as on date and they have no objection in satisfaction of claim. Therefore, Yes Bank will not be considered as creditor of Consolidated CIRP of 13 Videocon Group Companies.

Under the Obligor/Co-obligor structure (RTL Lenders), common claims were submitted by the RTL lenders in the CIRP of KAIL, the liquidation process of Trend Electronics Limited, and the CIRP of the Consolidated Corporate Debtors. Such claims were admitted and verified in the respective proceedings.Pursuant to the approval and implementation of the resolution plan of KAIL, the RTL lenders received distributions in respect of their claims under the Obligor/Co-obligor structure. Based on the calculation of the distribution amount received from one of the RTL lenders, the admitted claims have been reduced to the extent of the amounts distributed under the KAIL resolution plan.Similarly, in the liquidation process of Trend Electronics Limited, the RTL lenders received distributions in respect of their claims under the Obligor/Co-obligor structure. Based on the details of the distributions received, the admitted claims have been reduced to the extent of the amounts realized by the RTL lenders from the liquidation proceeds of Trend Electronics Limited.

The recoveries made by Bank of India and Bank of Baroda pertain to amounts realized through the enforcement and sale of assets/securities that do not form part of the assets of the Corporate Debtor. Accordingly, the admitted claims of the respective lenders have been revised based on confirmations received from them. Further, Bank of India, in its capacity as the lead bank of the consortium, sold the consortium properties. In accordance with the consortium arrangement set out in the Common Loan Agreement dated March 20, 2015, Bank of India appropriated its share of the sale proceeds and distributed the balance among the consortium lenders. Consequently, the admitted claims of the consortium lenders have been reduced to the extent of the amounts recovered and appropriated/distributed from such sale proceeds. The aforesaid revisions have been carried out in accordance with Regulation 12A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016.

5 Appropriate modifications have been made to the list of financial creditors comprising CoC (along with their voting share) on account of the recoveries made by various CoC members

* The list of 13 Companies under consolidated CIR process is given as under :-

1. Videocon Industries Limited.
2. Videocon Telecommunications Limited.
3. Evans Fraser and Company (India) Limited.
4. Millennium Appliances India Limited.
5. Applicomp (India) Limited.
6. Electroworld Digital Solutions Limited.
7. Techno Kart India Limited.
8. Century Appliances Limited.
9. Techno Electronics Limited.
10. Value Industries Limited.
11. PE Electronics Limited.
12. CE India Limited.
13. Sky Appliances Limited